

Sale of Land in Delhi

*508. **Shri Surendra Pal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an unauthorised sale of building land is going on in the Capital on a large scale; and

(b) if so, the steps being taken by Government to put an end to this racket, and to protect innocent people from being cheated by the unscrupulous colonizers?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) and (b). The Government have notified under Section 4 of the Land Acquisition Act, 1894, 54,808 acres of land which are likely to be utilised for the development contemplated under the Master Plan for Delhi. Of these, 8,500 acres of land have been acquired so far. The issue of a notification under Section 4 of the Land Acquisition Act, 1894, does not in terms prohibit sale of any land or part thereof by the owners of such land.

It is, however, an offence to sell land for building purposes without obtaining the sanction of the lay-out plan of the area from the Standing Committee of the Municipal Corporation *vide* Sections 312 and 313 of the Delhi Municipal Corporation Act, 1957. It is for the Municipal Corporation of Delhi to take action against infringement of these provisions of the Delhi Municipal Corporation Act and it is understood that they are taking such action.

Shri Surendra Pal Singh: Is it a fact that some time back a resolution was moved in the Delhi Corporation by a large number of members, asking the Corporation to regularise all unauthorised constructions which had been put to the 31st December 1962 and that move directly encouraged people to indulge in illegal sale of land and in putting up unauthorised constructions?

Shri Hajarnavis: I am not aware of any such resolution, but it is a matter within the exclusive jurisdiction of the municipal corporation. If they resolve it in one way, Government can take no responsibility for whatever is being done by the Corporation.

Shri Surendra Pal Singh: Has the Corporation taken action against any unauthorised colonisers and, if so, against how many and to what effect?

Shri Hajarnavis: Though it does not form part of this question, I believe they have taken action against some persons recently.

Shrimati Savitri Nigam: May I know if the hon. Minister is aware that a sort of impetus is given to this racket of illegal sale because the government machinery which has frozen the land has been very slow in redistributing it to the people who want to build houses?

Some hon. Members: A very good question.

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I only wish that I could sometimes get this compliment from the hon. Members for my answer.

Mr. Speaker: They are reserved for ladies and not for gents.

Shri Lal Bahadur Shastri: It is true that there has been some delay in the allotment of lands etc. in distribution. But if the hon. lady Member will now see what has been actually done, I hope she will feel satisfied that there is satisfactory progress. Once this thing has got the the necessary momentum, it will be further implemented more speedily. As regards the other question, it is true that some people are trying to misuse and the Delhi Corporation is anxious as to what action should be taken. As my hon. colleague has stated, it is entirely for the Corporation to take the necessary action. I have recently discussed this with the Chief Commissioner of Delhi. The

Corporation wants his help. As far as I know, the Chief Commissioner is thinking as to what he can do in order to help the Corporation to prevent this kind of racket.

श्री प्रकाशवीर शास्त्री : गैर-कानूनी ढंग से जिन जमीनों की विक्री हो चुकी थी, उन पर कुछ गरीब आदिमियों ने अपने मकान बना लिये थे। माननीय मंत्री जी की जानकारी में यह पसमाचार आया होगा कि पीछे नीमड़ी गांव में लगभग आठ लाख रुपये की कीमत के मकान कारपोरेशन ने गिरा दिए। मैं यह जानना चाहता हूँ कि क्या सरकार इस बारे में कोई निर्णय ले रही है कि भविष्य में उन गरीबों को इस प्रकार की हानि न उठानी पड़े।

श्री लाल बहादुर शास्त्री : इसी लिये हम चाहते हैं कि कुछ इस तरह की कार्यवाही की जाए। मेरा खयाल है कि सदन शायद इस बात को मंजूर करेगा कि अगर हमारे पास कोई दूसरा रास्ता न हो, तो हम डिफेंस आफ इंडिया रूल्स के मातहत इसको रोकें और खास तौर से इस वजह से जैसा कि माननीय सदस्य ने कहा है, बहुत भाई, जो कि गरीब होते हैं, शलती से मकान वगैरह बना लेते हैं और उनको तकलीफ उठानी पड़ती है। उसको रोकने के लिए अगर जरूरत होगी, तो हम समझते हैं कि शायद हम डिफेंस आफ इंडिया रूल्स का भी इस्तेमाल करें।

श्री प्रकाशवीर शास्त्री : उन के मकान न गिराए जायें इस के लिए सरकार क्या कार्यवाही कर रही है ?

श्री लाल बहादुर शास्त्री : उन को तो गिराना पड़ेगा। उसका चारा क्या है ?

Shri A. P. Jain: When was this land frozen, how much of it has been acquired and how much of it has been put to use?

Shri Lal Bahadur Shastri: My hon. colleague has already replied that un-

der the Land Acquisition Act Government have taken over 54,808 acres of land. Of this 8,500 acres have actually been acquired. 54,808 acres have been notified.

Shri A. P. Jain: When was it frozen? How many years ago was that?

Shri Lal Bahadur Shastri: It was acquired some time back; I cannot exactly give the date. It was frozen a few years ago. Now action is being taken to distribute the land.

श्री शिव नारायण : क्या सरकार को पता है कि दिल्ली कारपोरेशन के कुछ मेम्बरों ने लोगों को उत्साहित कर के, उनको एनकरेज कर के, इस प्रकार मकान वगैरह बनवाने में सहायता की है ?

श्री लाल बहादुर शास्त्री : कारपोरेशन के सदस्य काफी जिम्मेदार व्यक्ति हैं। इस लिए कारपोरेशन के कोई सदस्य ऐसा काम नहीं कर सकते।

श्री कछवाय : मैं यह जानना चाहता हूँ कि अर्धे ढंग से जो जमीन बेची गई है, उसके बारे में दिल्ली के दो वर्तमान पालियामेंट के मेम्बरों के खिलाफ कोई कड़ी कार्यवाही करने के सम्बन्ध में सरकार ने कोई विचार किया है क्या ?

श्री लाल बहादुर शास्त्री : मुझे तो इस की जानकारी नहीं है। अगर माननीय सदस्य को पता हो, तो वह लिखें।

WRITTEN ANSWERS TO QUESTIONS

प्रतिकारात्मक भत्ते का बन्द किया जाना

*५०६. श्री भक्त दर्शन : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिमाचल प्रदेश प्रशासन के लगभग पांच हजार कर्म-चारियों को शिमला प्रतिकारात्मक भत्ता देना बन्द कर दिया है, जो उन्हें काफी समय से दिया जा रहा था ; और

(ख) यदि हां, तो इस के क्या कारण हैं ?